

DISTRICT & SESSIONS COURT, LATUR

Subject : To make Video Conferencing facility functional for dealing with very urgent matters.

Reference : District Court, Latur Circular O.No. 2222 /2020 dt. 27th March 2020.

O.No.Com/ /2020

Dated : 05th April, 2020

CIRCULAR

In the wake of outbreak of Covid-19, the undersigned has issued Circular under reference and made the facility of Video Conferencing available to the advocate and litigants in-person for hearing of the urgent matters by installing "Vidyo" software on their Computer or Smartphone. In addition to the said Circular, to make it more convenient and to facilitate the social distancing, the undersigned is making the following facility functional at Latur Headquarter and all Taluka Courts.

One VC Units shall be installed and be made functional in the Courts of DJ-1, Latur for hearing of urgent matters of all the DJs and ASJs at Latur proper.

One VC Units as mentioned above shall be installed and be made functional in the Courts of C.J.M., Latur for hearing of urgent matters including remand work by the JMFCs and CJJDs, at Latur proper.

One VC Units as mentioned above shall be installed and be made functional in the Courts of C.J.S.D., Latur for hearing of urgent matters by the CJSDs., at Latur proper.


All the Principal Judges of the respective establishments at Taluka Courts are instructed to install one VC Unit in one biggest Court hall available in their respective Court premises to take up the urgent hearing of the matters through Video Conferencing.

The advocates shall email the application for an urgent hearing to this office on email address- mahlatdc@mhstate.nic.in . They shall mention their Bar Council Enrollment number in the application and shall attach a self attested Photo-Id.

If the concerned Judicial Officer allows the application, the concerned official shall communicate the date, time slot and V.C. Link/Pin for Hearing through Vidyo conferencing to the concern Advocates/Parties on their e-mail Ids. Upon the office specifying the date and time, the applicants advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

The arrangement as mentioned above be made functional with effect from 6th April, 2020.

The detail report of matters heard on VC be submitted to the office of District Court, Latur by email everyday on completion of work in the prescribed format attached herewith.


(R.S. Tiwari)

Principal District & Sessions Judge,
Latur.

Copy forwarded with compliments to the Judicial Officer in Latur Judicial District, for information an necessary action.


- 1) All the Judicial Officers in Latur District.
- 2) The District Government Pleader, Latur.
- 3) The Additional/Assistant Public Prosecutor, Latur
- 4) The President/Secretary , Bar Association, Latur.
- 5) The President/Secretary, all Taluka Bar Associations in Latur District.
With a request to convey the contents of this Circular to their litigants.
- 6) The Court Manager, District Court, Latur.
- 7) The Registrar, District Court, Latur
- 8) All the Head of the Branches, District Court, Latur.
- 9) The Superintendent (Jail), Latur.
- 10) Copy be affixed on the Notice Board.

Information of matters taken on Video Conferencing on /04/2020

Sr.No.	Registration No.	Nature of Proceedings	Name of parties	Name of Advocate

District Court, Latur

Date : 05th April, 2020


Principal District & Sessions Judge,
Latur.